

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

No.HHC/GAZ/10-94/2013-

Dated Shimla, the 12th August, 2013

ADVERTISEMENT NOTICE

Applications are invited for appointment as Special Judges against ten vacancies for Special Courts in the rank of Additional District and Sessions Judges one each at Rohru, Kinnaur at Rampur Bushahr, Bilaspur, Hamirpur, Amb, Mandi, Kullu, Palampur, Dehra and Nalagarh to clear the categories of cases which contribute significantly to back log as well for cases pertaining to crime against women, protection of children from sexual offences under the grants of 13th Finance Commission for improvement of Justice delivery system under head Morning/Evening/Shift/Weekend/Mobile/Special Magistrate Court alongwith commensurate supporting staff to be established in the State of Himachal Pradesh. It has been decided *that these temporary Courts are to continue only upto 31st March, 2015* and the posts to be filled up in these courts will be on contract/tenure basis and cease to function on 31.3.2015 as the 13th Finance Commission grant is only upto 31.3.2015.

A person shall not be qualified for appointment as Special Judge unless he has been:-

- (a) a retired District/Additional District and Sessions Judge and must not have completed 65 years of age as on the last date prescribed for receipt of the application, and.
- (b) a retired District/Additional District & Sessions Judge must have good service record and must have not been discharged/dismissed/removed or compulsorily retired from service on the ground of misconduct and also must have not been found unsuitable to continue in service at the age of 50,55 and 58 years.

(Note: The retired District/Additional District and Sessions Judge shall not be required to appear in the written examination but shall only be interviewed)

OR

- (c) an Advocate who must have completed the age of 35 years and must not have attained the age of 45 years as on the last date prescribed for receipt of the applications.
- (d) Practising Advocate at the bar for minimum period of seven years as on the last date prescribed for receipt of the applications.
- (e) The other criteria for selection to the post of Additional District & Sessions Judges for Advocates, under 13th Finance Commission will be that as specified for regular post except with above modification, (Criteria for selection to the post of Additional

District and Sessions Judge for direct recruits/Advocates is available on the website High Court of Himachal Pradesh (hphighcourt.nic.in).

The eligible applicants who have retired from service shall be entitled to draw fixed honorarium i.e. the last pay drawn minus pension, inclusive of commuted value of pension.

In the case of selection of eligible Advocate candidates they shall be paid fixed amount of remuneration at the rate of Rs. 51550/- per month.

The applications complete in all respects alongwith bio-data and copies of relevant certificates and testimonials, addressed to the Registrar General, High Court of H.P. Shimla - 171 001 should reach the Registry on or before **15th September, 2013**. On top of the envelope containing application the words "Application for the post of Special Judges" should be super-scribed. Application received after aforesaid stipulated date or incomplete application(s) shall stand rejected.

No. T.A. /D.A. will be paid to the candidates if called for interview.

BY ORDER

**REGISTRAR GENERAL, HIGH COURT OF
HIMACHAL PRADESH SHIMLA - 171 001**

Endst.No.HHC/GAZ/10-94/2013-

Dated: 12.8.2013

Copy to:-

1. All the District/Additional District and Sessions Judges in Himachal Pradesh for displaying the notice on their Court Notice Boards.
2. All the Civil Judges (Senior Division)/Civil Judges (Junior Division) in Himachal Pradesh for displaying the Notice on their Courts Notice Boards.
3. The Technical Director, NIC Branch of this Registry for uploading/ advertising the same in the High Court website.
4. The Janartha Advertising, Katiyar Cottage, 2nd Floor, Near Bus Stand, Sanjauli for advertising the aforesaid Notice in the Amar Ujala and the Tribune Newspapers on 31st August, 2013, positively.
5. Notice Board of High Court of Himachal Pradesh, Shimla.

Registrar General